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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

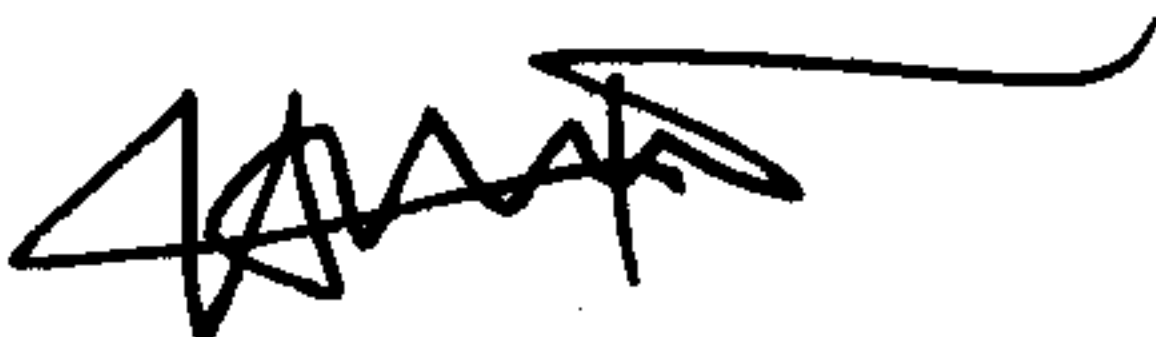
IA 96 of 2018 in CP(IB) 200/7/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2018

Name of the Company: Dharmendra Dhelariya IRP of Raninga Ispat Pvt Ltd.
V/s.
Pravinchandra Premjibhai Raninga & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rasesh Parikh	Advocate	For, Kotak Resources	R. H. Parikh
2.	HARMISH K. SHAH	Advocate	RP	
3.	SAUMITRA CHATURVEDI	"	Respondent	Saumitra

ORDER

Advocate Mr. Harmish Shah is present for the Applicant. Advocate Mr. Saumitra Chaturvedi is present for the Respondent. Advocate Mr. Rasesh Parikh is present for the Kotak Resources.

Learned lawyer appearing for the Corporate Debtor Company seeks some more time for making of the compliance of the direction issued by this Court dated 29.05.2018. it is also understood that there was a bank strike on that day. In view of this the matter be adjourned.

List the matter on 07.06.2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 1st day of June, 2018.